

THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 17/AM13 HELD ON 14.08.2012 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

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| 1. Shri D.K Singh | Addl. DG | |
| 2. Shri. V.K. Srivastava | Addl. DG | |
| 3. Shri Mukesh Bhatnagar | Addl. DG | |
| 4. Dr. L.B.S. Singhal | Addl. DG | |
| 5. Shri Jaikant Singh | Jt. DGFT | |
| 6. Shri S.K. Samal | Jt. DGFT | |
| 7. Shri A.K. Singh | Jt. DGFT | |
| 8. Shri Jaikaran Singh | Jt. DGFT | |
| 9. Shri Ajay Kumar Srivastava | Jt. DGFT | |
| 10. Shri K.C. Raut | Jt. DGFT | |
| 11. Shri D.C. Sharma | Stats Advisor | |
| 12. Shri A.K. Mishra | Stats Advisor | |
| 13. Smt. Sonika Khattar | FTDO | |

The decision taken are as under:-

Case No.1. M/s. Intas Pharmaceuticals Ltd, Ahmedabad

F.No. 01/60/162/292/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance licence No. 0810093913 dated 18.11.2010.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended from 12 months to 18 months from the date of first import.
- ii) This is only for regularization and closure purpose not for any further exports.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved value and minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.2. M/s. Intas Pharmaceuticals Ltd, Ahmedabad

F.No. 01/60/162/293/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance licence No. 0810092257 dated 17.09.2010.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended from 12 months to 18 months from the date of first import.
- ii) This is only for regularization and closure purpose not for any further exports.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved value and minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.3. M/s. Intas Pharmaceuticals Ltd, Ahmedabad

F.No. 01/60/162/291/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance licence No. 0810091984 dated 08.09.2010.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended from 12 months to 18 months from the date of first import.
- ii) This is only for regularization and closure purpose not for any further exports.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved value and minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.4. M/s. BMW Industries Limited, Kolkata

F.No. 01/60/162/295/AM13/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of DEPB licence No. 0210140379 dated 31.03.2010.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.5. M/s. Krishnapatnam Port Company Ltd.

F.No. 01/60/162/145/AM13/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of SFIS scrip no. 0310536147 dated 02.09.2009.

Deferred.

Case No.6. M/s. Limitex (India) Ltd, Kolkata

F.No. 01/94/180/95/AM13/PC-4

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance authorization No. 0210132202 dated 07.10.2010 for regularization purpose.

Withdrawn as the matter has already been decided.

Case No.7. M/s. Man Industries (India) Ltd, Mumbai

F.No. 01/94/180/95/AM13/PC-4

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance authorization No. 0310453941 dated 13.12.2007.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended upto 28.2.2011 beyond the permitted EOP of 36 months.
- ii) This is only for regularization and closure purpose, not for any further exports.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved value and minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.8. M/s. United Phosphorus Ltd, Mumbai

F.No. 01/02/127/AM11/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of supplementary DEPB authorization no. 0310595377 dated 06.10.2010 issued against DEPB authorization no. 0310489997 dt. 13.10.2008.

The Committee noted that the firm had faced problem on account of non transmission of DEPB due to error code '62' and '96' which persisted for almost 6 months. The committee on the basis of the technical records decided to revalidate the aforesaid supplementary DEPB for 6 months from the date of communication.

Case No.9. M/s. Gharda Chemicals Limited, Mumbai

F.No. 01/60/162/234/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for relaxation of policy provision for issuance of DEPB.

Withdrawn for processing on file.

Case No.10. M/s. Coromandel International Limited, Andhra Pradesh

F.No. 01/60/162/240/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for 2nd revalidation of advance authorization no. 0910038705 dated 28.07.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.11. M/s. Coromandel International Limited, Andhra Pradesh

F.No. 01/60/162/239/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for 2nd revalidation of advance authorization no. 0910039151 dated 31.08.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.12. M/s. Gorebros Exports Pvt. Ltd, Delhi

F.No. 01/60/162/429/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of DEPB No. 0510185118 dated 04.03.2011 issued in lieu of lost DEPB no. 0510239113 dated 30.03.2009.

The Committee noted that the firm had faced problem on account of non transmission of DEPB on account of certain error code '107', '94' and '93'. The committee on the basis of the technical records decided to revalidate the aforesaid supplementary DEPB for 3 months from the date of endorsement. The applicant is directed to get the endorsement from RA within one month from the date of uploadation of PRC minutes.

Case No.13. M/s. Polygel Industries Pvt. Ltd, Mumbai

F.No. 01/60/162/1537/AM11/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance authorization no. 0310374972 dated 05.04.2006.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended upto 48 months from the date of issue.
- ii) This is only for regularization and closure purpose, not for any further exports as authorization is too old.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved amount in proportion to export made beyond 36 months and subject to minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.14. M/s. Shahlon Industries (P) Ltd, Gujarat

F.No. 01/60/162/1173/AM12/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of advance authorization No. 5210026931 dated 15.06.2009.

The Committee noted that the firm had faced problem on account of non transmission of advance authorization and therefore decided to revalidate the aforesaid advance authorization for a period of 5 months from the date of endorsement, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Para 4.1.6 of FTP and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation at the time of revalidation.

Case No.15. M/s. Alicon Castalloy Limited, Pune

F.No. 01/60/162/289/AM13/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for EOP extension of advance authorization no. 3110032374 dated 18.01.2008.

The case was placed before the Committee and after deliberating the case in length the following decision was taken:

- i) Export obligation period is extended upto 48 months from the date of issue.
- ii) This is only for regularization and closure purpose, not for any further exports as authorization is too old.
- iii) This is subject to payment of composition fee @6% on unutilized duty saved amount in proportion to export made beyond 36 months and subject to minimum value addition of 15% as prescribed and para 4.1.6 of FTP.

Case No.16. M/s. J K Papers Limited, Delhi

F.No. 01/60/162/1155/AM11/EFGC(PRC)

PRC Meeting No. 17/AM13 dated: 14.08.2012

Subject:- Request for revalidation of 2 DEPB authorization nos. 0510144152 dated 29.11.2004 & 0510156598 dated 02.05.2005.

Deferred for obtaining report from RA.
